



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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असाधारण क्रमांक ९५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Fruit Nurseries and Sale of Fruit Plants (Regulation) (Amendment) Bill, 2026 (L. C. Bill No. XXII of 2026), introduced in the Maharashtra Legislative Council on the 10th July 2026, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

L. C. BILL No. XXII OF 2026.

A BILL

further to amend the Maharashtra Fruit Nurseries and Sale of Fruit Plants (Regulation) Act, 1969.

Mah.
XLV of
1969.

WHEREAS it is expedient further to amend the Maharashtra Fruit Nurseries and Sale of Fruit Plants (Regulation) Act, 1969, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Fruit Nurseries and Sale of Fruit Plants (Regulation) (Amendment) Act, 2026. Short title.

Mah.
XLV of
1969.

2. In section 14 of the Maharashtra Fruit Nurseries and Sale of Fruit Plants (Regulation) Act, 1969,—

Amendment
of section 14
of Mah. XLV
of 1969.

(1) for the portion beginning with the words “he shall, on conviction,” and ending with the words “five thousand rupees or both”, the following portion shall be substituted, namely:—

“he shall, on conviction,-

(i) for the first offence, be punishable with fine which may extend to fifteen thousand rupees;

(ii) for the second or subsequent offence, be punishable with imprisonment for a term which may extend to six months or with fine which may extend to twenty-five thousand rupees or with both;”;

(2) in the marginal note, for the word “Penalties.”, the word “Offences.” shall be substituted.”.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra Fruit Nurseries and Sale of Fruit Plants (Regulation) Act, 1969 (Mah. XLV of 1969) was enacted to provide for the licensing and regulation of fruit nurseries and the sale of fruit plants in the State, with a view to ensuring the supply of genuine pedigree fruit plants to growers and safeguarding agricultural productivity. Section 14 of the said Act presently provides that any person who contravenes any provision of the Act or obstructs an enforcement officer in the exercise of powers conferred upon him or in the discharge of his duties shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to five thousand rupees, or with both.

2. Decriminalising minor contraventions of the provisions of the Acts have been key policy priorities of the Government. The Government seeks to reduce the punishment for minor and technical regulatory violations to promote ease of doing business. Section 14 of the said Act provides for imprisonment, or fine, or with both, for offences specified therein. The Government, considers it expedient to remove the punishment of imprisonment in respect of a first contravention and to substitute the same with an enhanced fine and to prescribe more stringent punishment with imprisonment for a term which may extend to six months, or with fine, which may extend to twenty-five thousand rupees, or with both for second and subsequent contraventions.

3. The Bill seeks to achieve the above objectives.

Mumbai,

dated the 9th July 2026.

BHARAT GOGAWALE,
Minister for Horticulture.